

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No.3296
TO BE ANSWERED ON 09.08.2023**

MODIFIED GUIDELINES FOR FUND RELEASE UNDER MPLADS

**3296. SHRI VIJAY BAGHEL:
SHRI ARUN SAO:
SHRI MOHAN MANDAVI:
SHRI SUNIL KUMAR SINGH:**

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has modified the guidelines regarding the release of funds under the Members of Parliament Local Area Development Fund Scheme;**
- (b) if so, the details thereof;**
- (c) the date by which the said changes are likely to be effective;**
- (d) whether the District magistrates/implementing agencies of several districts have surrendered the already available MPLADS funds to the Central Government CNA account after the implementation of the new guidelines;**
- (e) if so, the State/district-wise details of the funds surrendered including Chhattisgarh and Jharkhand particularly Latehar district under the Chatra Parliamentary Constituency;**
- (f) whether the Ministry proposes to return the said amount to the districts;**
- (g) if so, the reasons for delay in the said process;**
- (h) whether the District Magistrates/Implementing Agencies have been authorized to withdraw the said funds online; and**
- (i) if not, the reasons for delay in the said authorization?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS [RAO INDERJIT SINGH]

(a) Yes, Sir.

(b) Revised MPLADS Guidelines, 2023 are available on MPLADS Portal at mplads.gov.in

(c) The Revised Guidelines have become effective w.e.f. 1st April, 2023.

(d) Yes, Sir.

(e) Details of the Districts which surrendered the funds are given in Annexure-I.

(f) & (g) The Ministry receives and examine the requests of the districts for the return of the surrendered fund and returns the funds on submission of complete and accurate details from the districts. The Ministry has returned the funds for the District viz. Bandipore, Jammu & Kashmir; Faridabad, Haryana and Karauli, Rajasthan after examining the requests received from the concerned District Authorities. The details of the funds returned by the Ministry are given in Annexure-II.

(h) & (i) Under the revised Fund Flow Procedure, effective from 1-4-2023, the Central Nodal Agency (CNA) gives expenditure limit authorization equal to the entire annual entitlement of an Hon'ble MP at the beginning of the financial year, subject to the conditions laid down in the Revised MPLADS Guidelines. The money actually flows from the CNA Account to the vendor on real time basis only at the time of payment based on the principle of 'Just in time release'.

ANNEXURE-I

{ANNEXURE REFERRED TO IN PART (e) OF REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3296 FOR ANSWER ON 09.08.2023}

Statement showing details of the Districts which surrendered the funds as on 02.08.2023.

S.No.	State/UT	District	Amount (In ₹.)
1.	Jharkhand	Ranchi (State Nodal)	24,74,40,064.51
2.	Goa	South Goa	4,25,28,430.00
3.	Jharkhand	Latehar	3,02,62,743.59
4.	A & N Islands	Andaman	1,08,43,021.00
5.	Odisha	Sundargarh	96,89,038.62
6.	Jharkhand	Gumla	48,65,221.60
7.	Manipur	Senapati	5,11,342.00
8.	Uttar Pradesh	Azamgarh	43,457.73
9.	Nagaland	Dimapur	19,488.80
10.	Jammu & Kashmir	Bandipore	1,81,69,400.00
11.	Haryana	Faridabad	3,04,40,312.78
12.	Rajasthan	Karauli	6,21,53,600.16

ANNEXURE-II

{ANNEXURE REFERRED TO IN PART (f) & (g) OF REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3296 FOR ANSWER ON 09.08.2023}

Statement showing details of the funds returned by the Ministry as on 02.08.2023.

S.No.	State/UT	District	Amount (In ₹.)
1.	Jammu & Kashmir	Bandipore	1,81,69,400.00
2.	Haryana	Faridabad	3,04,40,312.78
3.	Rajasthan	Karauli	6,21,53,600.16
